

Case No.: Justice Dinesh Gupta vs M

Central Application No.: 331/2011/12/16
C.G.L. 14, Administrative Tribunal Act, 1996

Yashwant Kumar Arya vs 40 years & 6 months **Shri Ram**
Prasad Arya, No 255, Kazi Mai, Tulsipura, Jhansi, U.P.,
PIN-284001.

By Advocate: Shri B. Tiwari. **Applicant**

1. Union of India through the General Manager, North
Central Railway, Allahabad
2. Divisional Railway Manager (P), North Central Railway,
Jhansi
3. Senior Divisional Electrical Engineer (Operating), North
Central Railway, Jhansi.

By Advocate: Shri S.M. Mithra. **Respondent**

Retd Shri B. Tiwari, counsel for the applicant and Shri

S.M. Mithra, counsel for the respondents.

2. Counsel for the applicant submitted that the applicant has not been paid full salary from February, 2010 to June, 2010 in spite of injuries sustained during duty hours and has been paid only half salary. Now, he prays for release of rest of the amount, which ought to be paid during the aforesaid period along with 12% interest till the actual payment. Counsel for the applicant has filed various representations, in this regard, and remonstrates for full salary from the month of February, 2010 to June, 2010 but the respondents have not taken any decision till today. Counsel for the respondents submitted that he wants to check from the department whether any such representation is still pending. However, the applicant asks for quashing for the order dated 05.08.2017 which is not an order but only a communication to the applicant. Hence, the applicant is directed to submit a short representation along with copy of the original application filed before the Tribunal along with certified copy of this order.

3. In my considered view no useful purpose would be served in keeping this OA as pending. The applicant is

directed to submit a short representation along with copy of the original application, filed before the Tribunal, along with certified copy of this order within two weeks. Thereafter, the Respondent No. 1/Competent Authority is directed to decide the aforesaid representation of applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of short representation from the applicant.

4. It is made clear that I have not gone into the merits of the case.

5. With the aforesaid direction, the OA stands disposed of. No order as to costs.

MEMBER (J)

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